

**[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II,  
SECTION 3, SUB-SECTION (i)]  
GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)**

**Notification No. 56/2020- CUSTOMS (N.T.)**

New Delhi, the 13<sup>th</sup> July, 2020

G.S.R.... (E). – In exercise of the powers conferred by sub-section (2) of section 75 of the Customs Act, 1962 (52 of 1962) and sub-section (2) of section 37 of the Central Excise Act, 1944 (1 of 1944), read with rules 3 and 4 of the Customs and Central Excise Duties Drawback Rules, 2017, the Central Government hereby makes the following amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 07/2020- Customs (N.T.), dated the 28<sup>th</sup> January 2020, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R. 55(E), dated the 28<sup>th</sup> January 2020, namely:-

In the said notification, in the Schedule,-

(i) in Chapter - 29,-

(a) tariff item 292205 and the entries relating thereto shall be omitted;

(b) for tariff item 2930 and the entries relating thereto, the following tariff items and entries shall be substituted, namely: -

“2930	Organo-sulphur compounds			
293001	Vinyl Sulphone Ester	Kg	3.8%	47.1
293099	Others		1.3%”;	

(ii) in Chapter - 64,-

(a) against tariff item 640301,-

- (i) for the entry in column (4), the entry “5.4%” shall be substituted;
- (ii) for the entry in column (5), the entry “145” shall be substituted;

(b) against tariff item 640305,-

- (i) for the entry in column (4), the entry “5.4%” shall be substituted;
- (ii) for the entry in column (5), the entry “130” shall be substituted;

(c) against tariff item 640307,-

- (i) for the entry in column (4), the entry “5.4%” shall be substituted;
- (ii) for the entry in column (5), the entry “73” shall be substituted;

(d) against tariff item 640309,-

- (i) for the entry in column (4), the entry “5.4%” shall be substituted;
- (ii) for the entry in column (5), the entry “81” shall be substituted;

(e) against tariff item 640311,-

- (i) for the entry in column (4), the entry “6.2%” shall be substituted;
- (ii) for the entry in column (5), the entry “148” shall be substituted;

(f) against tariff item 640312,-

- (i) for the entry in column (4), the entry “5.9%” shall be substituted;
- (ii) for the entry in column (5), the entry “114” shall be substituted;

(iii) in Chapter - 71,-

- (a) against tariff item 711301, in column (4), for the figures “372.9”, the figures “431.1” shall be substituted;
- (b) against tariff items 711302 and 711401, in column (4), for the figures “4332.2”, the figures “4105.6” shall respectively be substituted;

(iv) in Chapter - 87,

- (a) against tariff item 870301, for the entry in column (2), the entry “Motor cars of a cylinder capacity less than 1000cc with manual transmission or automated manual transmission” shall be substituted;
- (b) against tariff item 870303, for the entry in column (2), the entry “Motor cars of a cylinder capacity of 1000cc and above and up to 1200cc with manual transmission or automated manual transmission” shall be substituted;
- (c) against tariff item 870305, for the entry in column (2), the entry “Motor cars of a cylinder capacity exceeding 1200cc but less than 1500cc with manual transmission or automated manual transmission” shall be substituted;
- (d) against tariff item 870307, for the entry in column (2), the entry “Motor cars of a cylinder capacity of 1500cc and above with manual transmission or automated manual transmission” shall be substituted.

2. This notification shall come into force on the 15<sup>th</sup> day of July 2020.

**[F. No. 609/18/2020-DBK]**

**(Gopal Krishna Jha)**  
**Director (Drawback)**

Note: The principal notification No. 07/2020-Customs (N.T.), dated the 28<sup>th</sup> January 2020 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), dated the 28<sup>th</sup> January 2020 *vide* number G.S.R. 55 (E), dated the 28<sup>th</sup> January 2020.